

Funds for welfare of tribals

4018. SHRI PARIMAL NATHWANI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of funds allocated and utilised by each State including Jharkhand for the welfare of the tribals during last three years, scheme-wise;
- (b) the number of tribals benefited by the schemes during the above period;
- (c) whether Government has been successful in bringing tribals to the mainstream of economic development; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) Details of funds allocated/released and utilized under various schemes/programmes of the Ministry of Tribal Affairs for socio-economic development of Scheduled Tribes by the State Governments/UTs Administration during the last three years, State-wise (including Government of Jharkhand) are given in the Annexures [*See Appendix 228 Annexure No. 46*].

(b) Details of Beneficiaries in the Educational Schemes of the Ministry are also given in the Annexures [*See Appendix 228 Annexure No. 46*]. In major schemes of this Ministry, the list of beneficiaries are not maintained by the Ministry.

(c) Various Central Ministries and Departments and the concerned State Governments/UT Administrations undertake sectoral programmes and schemes for development of STs. The Ministry of Tribal Affairs complements their efforts by way of various developmental interventions in critical sectors through specially tailored schemes and to bring tribals to the mainstream of economic development.

(d) Does not arise in view of (c) above.

Status of Scheduled Tribes in Uttar Pradesh

†4019. SHRI FAGGAN SINGH KULASTE: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of castes which have been given the status of Scheduled Tribes in Uttar Pradesh by Government;
- (b) if so, whether some castes in Uttar Pradesh were given the status of Scheduled Castes in whole of Uttar Pradesh as earlier; and

†Original notice of the question was received in Hindi.

(c) whether it is a fact that some castes enjoy the status of Scheduled Tribes only in a few districts in Uttar Pradesh and they are treated as Scheduled Castes in remaining part of the State?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) Ten communities with area restrictions have been notified as Scheduled Tribes in Uttar Pradesh *vide* the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 2002 dated 7.1.2003 published in the Gazette of India on 8.1.2003.

(b) and (c) Yes, Sir. These communities are entitled to avail the benefits in specified districts only where they are notified as Scheduled Tribes and in the remaining districts they are entitled to avail the benefits of Scheduled Castes.

Sale for TRIFED

4020. SHRIMATI T. RATNA BAI

SHRI MOHD. ALI KHAN:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that Tribal Cooperative Marketing Development Federation of India Ltd. (TRIFED) sales have risen; and

(b) if so, the details thereof compared to the last four years, product-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) and (b) Yes, Sir, It is a fact that sales of TRIFED have risen. Details of sales of TRIFED products/category-wise during the last 4 years are given below:—

(Rs. in lakhs)

Sl. No.	Group	2009-10	2010-11	2011-12	*2012-13
1	2	3	4	5	6
1.	Textile	388.91	512.65	510.18	655.46
2.	Metal Crafts	167.59	216.03	202.25	239.61
3.	Gift and Novelties	67.32	97.23	106.74	132.33
4.	Tribal Painting	15.10	33.98	55.47	78.36